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**(2017) 05 RAJ CK 0130**  
**In the Rajasthan High Court**  
**Case No : 691 of 2017**

Narpat Singh S/o Shri Takhat Singh

APPELLANT

Vs

State of Rajasthan

RESPONDENT

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**Date of Decision :** 26-05-2017

**Acts Referred:**

[Indian Penal Code, 1860](#), [Section 34](#), [Section 323](#), [Section 504](#), [Section 341](#) - Acts done by several persons in furtherance of common intention - Punishme

**Citation :** (2017) 05 RAJ CK 0130

**Hon'ble Judges :** Sandeep Mehta

**Bench :** SINGLE BENCH

**Advocate :** Shambhoo Singh AS Rathore

**Final Decision :** Allowed

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## Judgement

1. Heard learned counsel for the appellants and learned Public Prosecutor. Perused the material available on record.
2. This appeal has been preferred on behalf of the appellants under Section 14A of the SC/ST (Prevention of Atrocities) Act being aggrieved of the order dated 6.5.2017 passed by learned Special Judge, SC/ST (Prevention of Atrocities) Cases, Udaipur, in Cr.Misc. Case No.179/2017 rejecting the bail application preferred on behalf of the appellants who are in custody in connection with F.I.R. No.93/2017, registered at Police Station Gogunda (Udaipur) for the offences under Sections 341, 323 & 504 / 34 IPC and Section 3(1)(D)(Da)(Dhh)(Pa)(Ya)(Ka)(Kha) of the SC/ST

(Prevention of Atrocities) Act.

3. Having regard to the facts and circumstances available on record but without expressing any opinion on the merits of the case, this Court is of the opinion that the appellants are entitled to be released on bail.

4. Consequently, the appeal is allowed. The order dated 6.5.2017 is set aside. It is ordered that the accused-appellants (1)Narpat Singh and (2) Chatar Singh arrested in connection with F.I.R. No.93/2017, registered at Police Station Gogunda (Udaipur) shall be released on bail during pendency of the trial; provided each of them furnishes a personal bond of Rs.50,000/- and two surety bonds of Rs.25,000/- each to the satisfaction of the learned trial court with the stipulation to appear before that Court on all dates of hearing and as and when called upon to do so.